

(52)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP 13/90 in  
O.A.936/89.

DATE OF DECISION: 6.1.1992.

K.N. Saxena.

Petitioner.

Versus

S.M. Vaish & anr.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. P.C. JAIN, MEMBER(A).

For the Petitioner. Shri K.N.R. Pillai, Counsel.

For the Respondents. None.

ORDER(ORAL) (By Hon. Mr. Justice V.S. Malimath, Chairman)  
There is no justification for the apprehensions of the complainant that the interim order passed on 5.5.1989 which was further continued till further orders, maintaining the status quo is likely to be violated. On the date of the interim order, the applicant was apprehending his <sup>obtained an order for</sup> reversion. The applicant having L status quo, it is obvious that the position held by the complainant ought not to be disturbed till the final disposal of the matter. As a matter of fact, no such disturbance has been made to the applicant so far. It is stated that the applicant is being shifted from one place to another. It does not mean that there is any violation of the interim order. As we are satisfied that there is no justification for the apprehensions of the applicant, no further action is called for in this case particularly when the main matter is pending for hearing and disposal. Hence, contempt petition is disposed of. Notice of contempt is discharged.

(P.C. JAIN)  
MEMBER(A)

  
(V.S. MALIMATH)  
CHAIRMAN